

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA WARAI DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Xrbia Warai Developers Private Limited
2.	Date of incorporation of corporate debtor	16 th May 2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2013PTC147405
5.	Address of the registered office and principal office (if any) of corporate debtor	Mantri House, 1st Floor, 929, F.C.Road, Pune, Maharashtra, India – 411004
6.	Insolvency commencement date in respect of corporate debtor	28-06-2024
7.	Estimated date of closure of insolvency resolution process	23-03-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khiyani IBBI/IPA-001/IP-P-02738/2022-2023/14194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	103, Palm Acre, Sunder Nagar Road No. 1, Kolivery Village, Kalina, Mumbai-400098, India Cavikas.khiyani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	910, 9 th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 warai.cirp@gmail.com
11.	Last date for submission of claims	08-10-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee (Home Buyers)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<ol style="list-style-type: none">1. Dipti Mundra IBBI/IPA-001/IP-P-02845/2023-2024/14366 ibc.dipti@gmail.com2. Avinash Kumar Tripathi IBBI/IPA-003/ICAI-N-00448/20203-2024/14348 astitva.bspl@gmail.com3. Sabbani Maruti IBBI/IPA-001/IP-P-02752/2022-2023/14202 maruthi.sabbani18@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Warai Developers Private Limited on 28th June 2024.

The creditors of Xrbia Warai Developers Private Limited, are hereby called upon to submit their claims with proof on or before **08th October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vikas Khiyani
Interim Resolution Professional
Xrbia Warai Developers Private Limited
IP Registration No. IBBI/IPA-001/IP-P-02738/2022-2023/14194
(AFA No: AA1/14194/02/171024/106124 - Validity Date: 17/10/2024)
Date: 25-09-2024
Place: Mumbai

FINANCIAL EXPRESS

(Continued from previous page...)

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 25(3) of the SEBI ICDR Regulations, the issue is being made for at least 25% of the post issue paid up equity share capital of our company.

Bidders / Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/Applicants as available on the records of the depositories.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorised share capital of the Company is ₹ 25,05,00,000/- divided into 2,50,50,000 Equity Shares of ₹ 10/- each.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:

Table with 6 columns: ORIGINAL SIGNATORIES (Name of Promoters, Face Value, No. of Shares) and CURRENT PROMOTERS (Name of Promoters, Face Value, No. of Shares).

Details of the main objects of the Company as contained in the Memorandum of Association, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"). Our Company has received an "in-principle" approval from the BSE for the listing of the Equity Shares pursuant to letter dated September 24, 2024.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment.

decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus.

GRETEX CORPORATE SERVICES LIMITED. Registrar to the Issue: Bigshare Services Pvt. Ltd. Address: A-401, Floor 4th, Plot PP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Delisle Road, Mumbai, Mumbai-400013 Maharashtra, India.

SUBAM PAPERS LIMITED. Mr. Poovalingam Nagarajan, Company Secretary and Compliance Officer. S.F.No.143-146 Vaduganpatti Village Nadukallur to Tirunelveli, Tirunelveli, Tirunelveli Taluk- 627010, Tamil Nadu, India.

Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.

Availability of Red Herring Prospectus: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the issue. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in, the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.gretexcorporate.com and website of Company at www.subampapers.com.

Availability of Bid-Cum-Application forms: Bid-Cum-Application forms can be obtained from the Company: Subam Papers Limited, Book Running Lead Manager Gretex Corporate Services Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

Application Supported by Blocked Amount (ASBA): All investors in this issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. An allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Issue Procedure" on page 312 of the Red Herring Prospectus.

BANKER TO THE ISSUE: AXIS BANK LIMITED. All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Subam Papers Limited is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Chennai, Tamil Nadu on September 24, 2024. The Red Herring Prospectus is available on the website of the Book Running Lead Manager www.gretexcorporate.com the website of the BSE i.e., www.bseindia.com, and website of our Company at www.subampapers.com.

Investor should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled "Risk Factors" of the Red Herring Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai - 600 095.

DEMAND NOTICE UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below:

Table with 4 columns: Sr. No., Loan Account No. & Name of the Borrower / Co-Borrowers, Description of Secured Assets / Mortgage Property, Date of Demand Notice U/s. 13 (2) & Total O/s.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMHFC and non-compliance with the above is an offense punishable under Section 29 of the said Act.

Date: 11.09.2024

Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED (Formerly Fullerton India Home Finance Co. Ltd.)

NOTICE

Notice is hereby given that the share certificates nos 10798, 193010, 321427, 425523 for 150 shares bearing distinctive nos 492839-492863, 140341418-140341442, 574406579-574406628, 61969523-619695372 under folio number 03758567 standing in the names of Ramesh Raghunath Deshmukhand & Usha Ramesh Deshmukh in the books of LARSEN & TOUBRO LTD., has / have been lost / misplaced / destroyed and the advertiser has / have applied to the company for issue of duplicate share certificates in lieu thereof.

Date: 26/09/2024

Place: Mumbai

Names of the shareholders: Usha Ramesh Deshmukh

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

LUPIN LIMITED

Registered Office: Kalpataru Inspire, 3rd Floor, Off Western Express Highway, Santacruz (East), Mumbai, Maharashtra, 400055

NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities/applicant has/have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Table with 4 columns: Name of the Holder & Folio No., Kind of Securities And Face Value, No. of Securities, Distinctive Numbers.

Place: Kolkata | Date: 26.09.24 | Applicant: Anirban & Anshuman Chongder

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA WARAI DEVELOPERS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details of corporate debtor and insolvency resolution process.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Warai Developers Private Limited on 28th June 2024.

Date: 25-09-2024

Place: Mumbai

Interim Resolution Professional: Vikas Khyani, Xrbia Warai Developers Private Limited

IP Registration No. IBB/IPA-001/IP-P-02738/2022-2023/14194 (AFA No: AAL/14194/02/171024/106124 - Validity Date: 17/10/2024)

पंजाब नैशनल बैंक Punjab National Bank

Circle SASTRA Centre Surat

1st Floor, Meghna Tower, Station Road, Surat, 395003 Ph.: 0261-2454543 Email: cs8323@pnbc.in

Appendix-IV [See Rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 28.12.2023 calling upon the borrowers/mortgagor M/s Pawanputra Fabtex Pvt Ltd, Mrs. Meera Khaitan (Director and Guarantor) and Mr. Anil Kumar Khaitan (Director and Guarantor) to repay the amount mentioned in the notice being Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty Only) as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/herself under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th Day of September of the year 2024.

The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an aggregate amount of Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty Only) as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses thereon until the full payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of the immovable property

All the piece and parcel of immovable property in the form of factory situated on land bearing Plot No G-13, in Navapur Industrial Area, within the village limits of Kothade and out of limits of Navapur Municipal council taluka-Navapur and Registration District Nandurbar, containing by measurement 75.00 sq mtrs or thereabouts and factory work construction thereon. Owned by M/S Pawanputra Fabtex Pvt Ltd (Director- Mr. Anil Kumar Khaitan) Bounded As: North: Plot No. G/12, South: MIDC Road, West: Open Space, East: Entry MIDC.

Date: 20/09/2024 | Place: Nandurbar | Authorised Officer, Punjab National Bank

TENNECO FEDERAL-MOGUL GOETZE (INDIA) LIMITED

CIN: L74899DL1954PLC002452

Registered Office: DLF Prime Towers, 10 Ground Floor, F-79 & 80, Okhla Phase-1, New Delhi-110020

Corporate Office: 10th Floor, Paras Twin Towers, Tower-B, Sector-54, Golf Course Road, Gurugram-122002

Website: www.federalmogulgoetzeindia.net

Tel.: +91 124 4784530, +91 11 4905 7597, E-mail: investor@tenneco.com

NOTICE

The Notice is hereby given that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Act") read with rules made thereunder and applicable guidelines/circulars issued by Ministry of Corporate Affairs ("MCA Circulars") and Regulation 44 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015 and other applicable laws, Rules and Regulations, if any, in this regard, members may note that FEDERAL-MOGUL GOETZE (INDIA) LIMITED (the "Company") is proposing to seek consent of the members through Postal Ballot by way of Ordinary Resolution via remote e-voting only ("remote e-voting") which will be sent to the members in due course. The details of the process and manner to cast vote through remote e-voting facility will be provided in the said Notice.

An electronic copy of the Notice will be sent only by email to those members whose e-mail address is registered / available with the Company/ Depository Participant(s) as on Friday 27th September, 2024 ("cut-off date") fixed for the purpose. The notice will also be available on Company's website at http://www.federalmogulgoetzeindia.net/web/inv_postalballot.htm. websites of stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively and on the NSDL's website at https://www.evoting.nsdl.com.

The Members holding shares in physical mode and who have not updated their email addresses and mobile numbers with the Company are requested to update their email addresses by writing to the Registrar & Share Transfer Agent (RTA) i.e., Alankit Assignments Limited at Email: rta@alankit.com; Website: https://www.alankit.com/ The Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants.

The Notice of Postal Ballot will be sent to the shareholders in accordance with the applicable laws on their email addresses shortly.

For Federal-Mogul Goetze (India) Limited

Sd/- (Dr. Khalid Iqbal Khan)

Place: Gurugram Whole-time Director-Legal & Company Secretary

Dated: 24th September, 2024 Membership No. F5993

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CLASSIFIED CENTRES IN MUMBAI

- Bejay Ads, Opera House, Curacy Road (E), Phone: 23692926 / 56051035. Color Spot, Bevelia (E), Phone: 23748048 / 23714748. FCA Communications, Nariman Point, Phone: 40026550 / 51. Pallani Advg. & Mktg. Group, Phone: 24159061, 996940833. Ganesh Advertising, Ushantola Street, Phone: 2342 9163 / 2341 4596. J.K. Advertisers, Horminal Circle, Fort, Phone: 2663742. Mani's Agencies, Opp. G.P.O., Fort, Phone: 2263 00232, 9892991257. Manjori Ads, Curacy Road (E), Phone: 24700338, 9820460262. OM Sai Ram Advg., Curacy Road, Phone: 9967375573. Pinto Advertising, Mazagon, Phone: 22701070, 9869040181. Premier Advertisers, Mumbai Central, Phone: 9819891116. Sarjan Advertising, Dapoli, Phone: 22663742.

SMFG Grihashakti

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai - 600 095.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY ((Appendix IV) Rule 8(4))

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company (fully registered with National Housing Bank (Fully owned by RBI)) (hereinafter referred to as "SMHFC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Table with 4 columns: Sl. No., Name of the Borrower(s) / Guarantor(s) LAN, Description of Secured Assets (Immovable Property), Demand Notice Date & Amount, Date of Possession.

Place: Palghar, Maharashtra

Date: 23.09.2024

Sd/- Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD. (Formerly Fullerton India Home Finance Co. Ltd.)

(Continued from previous page...)

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 25(3) of the SEBI ICDR Regulations, the issue is being made for at least 25% of the post issue paid up equity share capital of our Company. The issue is being made through the book building process wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLM may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis (the "Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance equity shares shall be added to the QIB Category. 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion (excluding Anchor Investor Portion), the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective bank account (including UPI ID for RBIs using UPI Mechanism), in which the corresponding Bid Amounts will be blocked by the SCSBs or the Sponsor Bank, as applicable. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 312 of the Red Herring Prospectus.

Bidders / Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/Applicants as available on the records of the Depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 373 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members of the Company is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorised share capital of the Company is ₹ 25,05,00,000/- divided into 2,50,50,000 Equity Shares of ₹ 10/- each. The issued, subscribed and paid-up share capital of the Company before the Issue is ₹ 17,08,00,700 divided into 1,70,80,070 Equity Shares of ₹10/- each. For details of the Capital Structure, see "Capital Structure" on the page 76 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (₹)	No. of Shares	Name of Promoters	Face Value (₹)	No. of Shares
Mr. T Balakumar	10.00	4,500	Mr. T Balakumar	10.00	84,57,700
Ms. Sudha Alagarsamy	10.00	2,500	Ms. Sudha Alagarsamy	10.00	28,66,450
Mr. Venkadasamy Thirupathi	10.00	1,000			
Mr. Solaisamy Solaisamy Alagarsamy	10.00	1,000			
Ms. Ramasamy Premavathi	10.00	1,000			

Details of the main objects of the Company as contained in the Memorandum of Association, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see "Capital Structure" on page 76 of the Red Herring Prospectus.

LISTING: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"). Our Company has received an "in-principle" approval from the BSE for the listing of the Equity Shares pursuant to letter dated September 24, 2024. For the purposes of the Issue, the Designated Stock Exchange shall be BSE. A signed copy of the Red Herring Prospectus has been delivered for registration to the ROC on September 24, 2024, and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 373 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 289 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE".

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment

decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 33 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 <p>GRETEX CORPORATE SERVICES LIMITED A-401, Floor 4th, Plot PF-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (W), Delisle Road, Delisle Road, Mumbai, Mumbai-400013 Maharashtra, India Tel. No.: +91 96532 49863 E-mail: info@gretexp.com Contact Person: Ms. Neha Malayan Website: www.gretexp.com SEBI Registration Number: INM000012177 CIN: L74999MH2008PLC288128</p>	 <p>BIGSHARE SERVICES PRIVATE LIMITED S6-2, 6th Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India Tel No: +91 -22-62638200 Email: ipo@bigshareonline.com Website: www.bigshareonline.com Investor Grievance E-mail: investor@bigshareonline.com Contact Person: Mr. Ganesh Shinde SEBI Registration No.: INR000001385 CIN: U99999MH1994PTC076534</p>
COMPANY SECRETARY AND COMPLIANCE OFFICER	
 <p>SUBAM PAPERS LIMITED CIN: U21012TN2004PLC054403 Mr. Poovalingam Nagarajan, Company Secretary and Compliance Officer S.F.No.143-146 Vaduganpatti Village Nadukallur to Tirunelveli, Tirunelveli, Tirunelveli Taluk- 627010, Tamil Nadu, India. E-mail: info@subampapers.com Website: www.subampapers.com</p>	
Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.	

Availability of Red Herring Prospectus: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the issue. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.gretexp.com and website of Company at www.subampapers.com.

Availability of Bid-Cum-Application forms: Bid-Cum-Application forms can be obtained from the Company: Subam Papers Limited, Book Running Lead Manager Gretex Corporate Services Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

Application Supported by Blocked Amount (ASBA): All investors in this issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Issue Procedure" on page 312 of the Red Herring Prospectus.

BANKER TO THE ISSUE: AXIS BANK LIMITED

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Subam Papers Limited

Sd/-
Mr. T. BALAKUMAR
Designation: Chairman & Managing Director
DIN: 00440500

Date: September 25, 2024
Place: Tirunelveli

Subam Papers Limited is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Chennai. TAMIL NADU on September 24, 2024. The Red Herring Prospectus is available on the website of the Book Running Lead Manager www.gretexp.com the website of the BSE i.e., www.bseindia.com, and website of our Company at www.subampapers.com

Investor should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled "Risk Factors" of the Red Herring Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States and to, or for the account or benefit of, "U.S. Persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

AdBaz

NIDO HOME FINANCE LIMITED
(formerly known as Edelweiss Housing Finance Limited) (Nido)
Registered Office Situated At Tower 3, 5th Floor, Wing B, Kohinoor City Mall, Kohinoor City, Kiroh Road, Kurla (W), Mumbai - 400070. Regional office at - Office No. 407-410, 4th Floor, Kakade Btz Icon, CTS 26878, Ganeshkhind Road, Bhamburde, Shivaji Nagar, Pune, Maharashtra 411016

DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002
Notice is hereby given that the following borrower has defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Nido and the said loan account's have been classified as Non-Performing Assets (NPA). The Demand notice is issued to them under Section 13(2) of The Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002(SARFAESI Act) on their last known address. In addition to said demand notice, they have been informed by way of this public notice.
Details of the Borrowers, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

1. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-
KIRAN BAJARANG BUTE (Borrower) & DEEPAJI KIRAN BUTE (Co Borrower) Res Address: Shivkrupa Jiha Prishad Shalebajal 120 Ahilyanagar Madhavagar S No 54 Sangli 416406
LAN. No.: LKPLPAP000060894 Loan agreements Date: 10/10/2018
Loan Amount: Rs.16,31,159/- (Rupees Sixteen Lakh Thirty One Thousand One Hundred Fifty Nine Only)

NPA Date: 04-09-2024 **Demand Notice Date:** 10-09-2024
Amount Due in: Rs.16,33,661.90/- (Rupees Sixteen Lakh Thirty Three Thousand Six Hundred Sixty One and Ninety Paise Only) **With further interest from the date of Demand Notice 10-09-2024**

SCHEDULE OF THE PROPERTY:- All The Part And Parcel Bearing Godown (Gala) No.G-24 Area Admeasuring 19.49 Sq Mtr, Ground Floor In The Project Known As Central Heights Situated At City Survey No.13488 Within The Limits Of Kuppud Municipal Corporation Sangali District Sangali And Taluka Miraj. The Said Property Is Bounded As: East: Godown Gala No.23 West: Godown Gala No.25 South: Godown Gala No.17 North: Side Marjin.

2. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-
PANKAJ PRAKASH BHAVE (Borrower) & JYOTI PRAKASH BHAVE (Co Borrower) Res Address: Flat No. 106, G2 Building, Anandram Society, Yavat Tal- Daund Dist- Pune 412214.
LAN. No.: LPUNSTH0000087694 Loan agreements Date: 26-03-2021
Loan Amount: Rs.10,25,000/- (Rupees Ten Lakh Twenty Five Thousand Only)

NPA Date: 04-09-2024 **Demand Notice Date:** 13-09-2024
Amount Due in: Rs.7,96,264.68/- (Rupees Seven Lakh Ninety Six Thousand Two Hundred Sixty Four and Sixty Eight Paise Only) **With further interest from the date of Demand Notice 13-09-2024**

SCHEDULE OF THE PROPERTY:- All The Part And Parcel Of Flat No. 1106 On 11th Floor Having Carpet Area Adm 18.54 Sq. Mtr With Dry Balcony Adm Area Of 1.58 Sq. Mtr, In Building "Mantra Residency" Of Wing B4, Gat No. 1, Village Nigohje, Tal- Khed, Dist- Pune 410501 Within Jurisdiction Of Sub Registrar Khed.

You the above Borrower/s are therefore called upon to make payment of the outstanding dues as mentioned hereinabove in full within 60 days of this Notice failing which the undersigned shall be constrained to take action under the SARFAESI Act to enforce the above mentioned securities. Please note that as per Section 13(3) of the said Act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Place: PUNE Sd/- Authorized Officer
Date: 26.09.2024 For Nido Home Finance Limited
(formerly known as Edelweiss Housing Finance Limited)

NOTICE
Notice is hereby given that the share certificates nos 10798, 193010, 321427, 42523 for 150 shares bearing distinctive nos. 492839-492863, 140341418-140341442, 574406579-574406628, 616969523-616963572 under folio number 03758567 standing in the names of Ramesh Raghunath Deshmukhand & Usha Ramesh Deshmukh in the books of LARSEN & TOUBRO LTD., has / have been lost / misplaced / destroyed and the advertiser has / have applied to the company for issue of duplicate share certificates in lieu thereof. Any person who has / have claim the said shares' should lodge such claim with the company's registrars and transfer agents viz Kfin Technologies Private Limited, Seniorium Tower B, plot no: 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.
Date : 26/09/2024
Place : Mumbai Names of the shareholders
Usha Ramesh Deshmukh

LUPIN LIMITED
Registered Office: Kalpataru Inspire, 3rd Floor, Off Western Express Highway, Santacruz (East), Mumbai, Maharashtra, 400055

NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities/applicant has/have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the Holder & Folio No.	Kind of Securities And Face Value	No. of Securities	Distinctive Numbers
LATE CHITTA RANJAN CHONGDER L/04 No. 0002592	EQUITY 2/- PAIDUP	1200	3328301-3329500

Place: Kolkata | Date: 26.09.24 | Applicant: Anirban & Anshuman Chongder

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA WARAI DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Xrbia Warai Developers Private Limited
2. Date of incorporation of corporate debtor	16th May 2013
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2013PTC17405
5. Address of the registered office and principal office (if any) of corporate debtor	Maruti House, 1st Floor, 929, FC Road, Pune, Maharashtra, India - 411004
6. Insolvency commencement date in respect of corporate debtor	28/06/2024
7. Estimated date of closure of insolvency resolution process	23/03/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khyani IBBI/IPA-001/IP-P-02738/2022/2023/14194
9. Address and email of the interim resolution professional, as registered with the Board	303, Palm Ace, Sunder Nagar Road No. 1, Kolverly Village, Kalyan, Mumbai-400098, India Contact: vikas.khyani@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ayera Shikha, Opposite Damodar Park, Nityanand Nagar, Ghatekopar West, Mumbai-400086 vikas.khyani@rediffmail.com
11. Last date for submission of claims	08/10/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee (Home Buyers)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Dipti Munda IBBI/IPA-001/IP-P-02845/2023/2024/14366 dmdpt@gmail.com 2. Anish Kumar Tripathi IBBI/IPA-003/ICAN-00448/20203/2024/14348 astha.bspt@gmail.com 3. Sabbam Mani IBBI/IPA-001/IP-P-02752/2022/2023/14202 manuhs1sabbam19@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Warai Developers Private Limited on 28th June 2024. The creditors of Xrbia Warai Developers Private Limited, are hereby called upon to submit their claims with proof on or before 08th October 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class for Financial Creditors (Real Estate Allottee) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 25-09-2024 **Place:** Mumbai **Vikas Khyani**
Interim Resolution Professional
Xrbia Warai Developers Private Limited
IP Registration No. IBBI/IPA-001/IP-P-02738/2022/2023/14194
(AFA No: AA1/14194/02/171024/106124 - Validity Date: 17/10/2024)

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1st Floor, Meghani Tower, Station Road, Surat, 395003 Ph. : 0261-2454543 email: cs8223@pnbc.in
Appendix-IV [See Rule 8(1)] **POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with Rule 31 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 28-12-2023 calling upon the borrowers/mortgagor M/s Pawanputra Fabtex Pvt Ltd, Mrs. Meera Khaitan (Director and Guarantor) and Mr. Anil Kumar Khaitan (Director and Guarantor) to repay the amount mentioned in the notice being Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty Only) as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th Day of September of the year 2024.

The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an aggregate amount of Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty Only) as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses thereon until the full payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of the immovable Property

All the piece and parcel of immovable property in the form of factory situated on land bearing Plot No G-13, in Navapur Industrial Area, within the village limits of Kothade and out of limits of Navapur Municipal Council Taluka- Navapur and Registration District Nandurbar, containing by admeasurement 7500.00 sq mtrs or thereabouts and factory work construction thereon. Owned by M/S Pawanputra Fabtex Pvt Ltd (Director- Mr. Anil Kumar Khaitan) Bounded As: North: Plot No. G/12, South: MIDC Road, West: Open Space, East: Entry MIDC.

Date: 20/09/2024 | Place: Nandurbar Authorized Officer, Punjab National Bank

TENNECO FEDERAL-MOGUL GOETZE (INDIA) LIMITED
CIN: L74899DL1954PLC002452
Registered Office: DLF Prime Towers, 10 Ground Floor, F- 79 & 80, Okhla Phase-I, New Delhi- 110020
Corporate Office: 10th Floor, Paras Twin Towers, Tower-B, Sector- 54, Golf Course Road, Gurugram-122002
Website: www.federalmogulgoetzeindia.net
Tel. : +91 124 4784530; +91 11 4905 7597, E-mail: investorgrievance@tenneco.com

NOTICE

The Notice is hereby given that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Act") read with rules made thereunder and applicable guidelines/circulars issued by Ministry of Corporate Affairs ("MCA Circulars") and Regulation 44 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015 and other applicable laws, Rules and Regulations, if any, in this regard, members may note that **FEDERAL-MOGUL GOETZE (INDIA) LIMITED** (the "Company") is proposing to seek consent of the members through Postal Ballot by way of Ordinary Resolution via remote e-voting only ("remote e-voting") which will be sent to the members in due course. The details of the process and manner to cast vote through remote e-voting facility will be provided in the said Notice.

An electronic copy of the Notice will be sent only by email to those members whose e-mail address is registered / available with the Company/ Depository Participant(s) as on Friday 27th September, 2024 ("cut-off date") fixed for the purpose. The notice will also be available on Company's website at http://www.federalmogulgoetzeindia.net/web/inv_postalballot.htm; websites of stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively and on the NSDL's website at <https://www.evoting.nsdl.com>.

The Members holding shares in physical mode and who have not updated their email addresses and mobile numbers with the Company are requested to update their email addresses by writing to the Registrar & Share Transfer Agent (RTA) i.e., Alankit Assignments Limited at Email: rtaindia@alankit.com; Website: <https://www.alankit.com/> The Members holding shares in dematerialised mode are requested to register/update their email address with the relevant Depository Participants.

The Notice of Postal Ballot will be sent to the shareholders in accordance with the applicable laws to their email addresses shortly.

For Federal-Mogul Goetze (India) Limited

Sd/-
(Dr. Khalid Iqbal Khan)
Whole-time Director-Legal & Company Secretary
Membership No. F5993

Place: Gurugram **Date:** 24th September, 2024

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RIGHT HEALTH PLATTER PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/01/2020
3. Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai-600 004, Tamil Nadu, India. Factory situated at Plot No.1 & 2, Satara Mega Foods Park Pvt Ltd, Gate No.1288-1, 1288-2, 1490-1, 1490-2, Degaon, Satara, Maharashtra-415 045
6. Insolvency commencement date in respect of corporate debtor	20.09.2024 (Order received on 23.09.2024)
7. Estimated date of closure of insolvency resolution process	19.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rongali Sridevi IBBI/IPA-003/IP-N000172/2018-2019/12105
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old No.110, New No.178, Rangarajapuram Main Road, Kodambakkam, Chennai- 600024, Tamil Nadu, 600024. Email Id: srca_2003@yahoo.co.in 9884197722
10. Address and e-mail to be used for correspondence with the interim resolution professional	No.16 Sivaji street, T.Nagar, Chennai 600017 Email Id: cirp.nighthealth@gmail.com 9884197722
11. Last date for submission of claims	04.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench(Cour-I), Chennai has ordered the commencement of a corporate insolvency resolution process of the RIGHT HEALTH PLATTER PRIVATE LIMITED on 20.09.2024. The creditors of RIGHT HEALTH PLATTER PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04.10.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name: Ms. Rongali Sridevi
Interim Resolution Professional of RIGHT HEALTH PLATTER PRIVATE LIMITED
IBBI/IPA-003/IP-N000172/2018-2019/12105
Date: 26.09.2024 **Place:** Chennai **AFA:** AA3/12105/02/300625/301114 - Valid upto 30.06.2025

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